

the principal authorities for planning and implementation of the Schemes made under this Act, any department of the Central Government or a State Government, a Zila Parishad, Panchayat at intermediate level, Gram Panchayat or any local authority or Government undertaking or non-governmental organization authorized by the Central Government or the State Government may undertake the implementation of any work taken up under a Scheme.

(e) No, Sir.

(f) Does not arise.

New works under MGNREGA

1516. SHRI SANJAY RAUT:

SHRI ANIL DESAI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry has added new works to the list of works permitted under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);

(b) if so, the details thereof;

(c) whether the Ministry is planning to bring the Integrated Child Development Services (ICDS) and MGNREGA together to provide services and utilize resources;

(d) whether the Ministry is planning to provide irrigation facilities to small and marginalized farmers, developing land and promoting farming under MGNREGA; and

(e) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The provisions in Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are effected through Schemes formulated by States under Section 4(1) of the Act. The Schemes made by the States are required to provide for the minimum features specified in Schedule I of the Act for which guidelines are issued by the Central Government. Schedule-I of MGNREGA as amended from time to time lists the category of works that any Scheme prepared by a State Government under Section 4 (1) of MGNREG Act shall focus upon. Based on the suggestions and feedback received from various stakeholders including State Governments, changes and modifications to the

Schedule and guidelines are carried out from time to time and this is a continuous process. Vide notification dated 4.5.2012, Schedule I has been substantially expanded to include a large number of additional activities. The list of activities at present included in Schedule-I of the Act is given in the Statement (*See* below).

(c) Schedule I of MGNREGA has been amended vide notification dated 21.11.2012 to include in "construction of anganwadi centres" as permissible work under MGNREGA.

(d) and (e) The following activities are allowed on land or homestead owned by households belonging to the small or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008;

- (1) provision of irrigation facility, dug out farm pond, horticulture, plantation, farm bunding and land development;
- (2) agriculture related works, such as, NADEP composting, vermi-composting, liquid bio-manures;
- (3) livestock related works, such as, poultry shelter, goat shelter, construction of pucca floor, urine tank and fodder trough for cattle, azolla as cattle-feed supplement;
- (4) works in coastal areas, such as, fish drying yards, belt vegetation;
- (5) rural drinking water related works, such as, soak pits, recharge pits;
- (6) rural sanitation related works, such as, individual household latrines, school toilet units, anganwadi toilets, solid and liquid waste management;

The above works shall be taken up subject to the following conditions, namely:

- (i) the households shall have the job card; and
- (ii) the beneficiaries shall work on the project undertaken on their land or homestead.

Statement

List of activities included in Schedule-1 (Para 1B) of MGNREG Act.

- (i) water conservation and water harvesting including contour trenches, contour bunds, boulder checks, gabion structures, underground dykes, earthen dams, stop dams and springshed development;

- (ii) drought proofing including afforestation and tree plantation;
- (iii) irrigation canals including micro and minor irrigation works;
- (iv) provision of irrigation facility, dug out farm pond, horticulture, plantation, farm bunding and land development;
- (v) renovation of traditional water bodies including desilting of tanks;
- (vi) land development;
- (vii) flood control and protection works including drainage in water logged areas including deepening and repairing of flood channels, chaur renovation, construction of storm water drains for coastal protection;
- (viii) rural connectivity to provide all weather access, including culverts and roads within a village, wherever necessary;
- (ix) construction of Bharat Nirman Rajiv Gandhi Sewa Kendra as Knowledge Resource Centre at the Block level and as Gram Panchayat Bhawan at the Gram Panchayat level;
- (x) agriculture related works, such as, NADEP composting, vermi-composting, liquid bio-manures;
- (xi) livestock related works, such as, poultry shelter, goat shelter, construction of pucca floor, urine tank and fodder trough for cattle, azolla as cattle-feed supplement;
- (xii) fisheries related works, such as, fisheries in seasonal water bodies on public land;
- (xiii) works in coastal areas, such as, fish drying yards, belt vegetation;
- (xiv) rural drinking water related works, such as, soak pits, recharge pits;
- (xv) rural sanitation related works, such as, individual household latrines, school toilet units, anganwadi toilets, solid and liquid waste management;
- (xv-a) Construction of Anganwadi Centers,
- (xv-b) Construction of play fields.
- (xvi) any other work which may be notified by the Central Government in consultation with the State Government.

All activities mentioned in items (iv), (x), (xi) and items (xiii) to (xv) are allowed on land or homestead owned by households belonging to the Scheduled Castes and the Scheduled Tribes or below poverty line families or the beneficiaries of land reforms or the beneficiaries under the Indira Awas Yojana of the Government of India or that of the small or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008, or the beneficiaries under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007)

Performance of Indira Awas Yojana

†1517. SHRI DHARMENDRA PRADHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Indira Awas Yojana is lagging far behind in meeting its targets;

(b) if so, the target fixed for construction of residential units and the residential units that could actually be constructed during the Eleventh Five Year Plan;

(c) whether Government is contemplating any special scheme to construct the remaining residential units;

(d) if so, the details thereof; and

(e) the number of such remaining residential units that are yet to be constructed, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) On the whole, the IAY scheme is functioning satisfactorily in the country. The scheme is being implemented as per guidelines by the States/UTs. More than 90% of the physical targets are achieved every year. A statement showing the physical and financial performance under Indira Awaas Yojana (IAY) during the Eleventh Five Year Plan is given in the Statement (*See below*).

(c) to (e) No Sir. Within the financial resources available, efforts are being made to cover maximum number of BPL rural houseless households under IAY scheme as early as possible. With effect from 1.4.2013, the unit cost of house has been enhanced to Rs. 70,000/- from Rs. 45,000/- in normal areas and to Rs. 75,000/- from Rs. 48,500/- in difficult areas.

†Original notice of the question was received in Hindi.